

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1719
TO BE ANSWERED ON 15.12.2025

UMEED CENTRAL PORTAL

1719. SHRI BHUBANESWAR KALITA:

Will the Minister of Minority Affairs be please to State:-

- (a) whether the benefit and features of the UMEED Central Portal helps in enhancing Waqf property management across the country; and
- (b) the manner in which does the portal ensures greater transparency, real-time monitoring and accountability of Waqf assets?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIU)

(a) and (b) In accordance with Section 3(ka) of the Unified Waqf Management, Empowerment, Efficiency and Development (UMEED) Act, 1995, the Ministry of Minority Affairs has developed and launched the UMEED Central Portal-2025, a Statutory platform on 06.06.2025 for recording the full life cycle of Waqf properties, including registration, verification, survey by the collector, mutation, annual account updates, audit, leasing, and litigation monitoring. The Portal operates on a three-tier user architecture Maker, Checker, and Approver to ensure real-time, verified data entry and maintain data integrity by preventing uploading of irrelevant or incorrect details of existing auqaf.

Online lease applications will ensure transparency in renting Waqf properties. Market-based pricing tools will ensure fair rental rates, increase revenue and unlock the economic potential of waqf assets.

The Central Portal will optimize the utilization of Waqf assets and enhance revenue generation. This will provide significant benefits to the poor and to women and also support in the establishment of essential institutions such as hospitals, schools, colleges, and orphanages. Ultimately, these measures will contribute to the welfare and upliftment of disadvantaged communities.
